

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
Notification No. 38/ 2015 - Customs

New Delhi, the 15th June , 2015.

G.S.R. 493(E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 24/2015-Customs, dated the 8th April, 2015 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 269 (E), dated the 8th April, 2015, namely:-

In the said notification, in the Table,-

- a. for the entries against serial numbers vii, xiv, xvi and xvii, the following entries shall be substituted, namely:-

"vii	Items, which are restricted for export under Schedule-2 of Export Policy in ITC (HS), unless specifically notified in Appendix 3B of Appendices and Aayat Niryat Forms of Foreign Trade Policy 2015-2020;
xiv	Sugar of all types and all forms, unless specifically notified in Appendix 3B of Appendices and Aayat Niryat Forms of Foreign Trade Policy 2015-2020;
xvi	Export of milk and milk products, unless specifically notified in Appendix 3B of Appendices and Aayat Niryat Forms of Foreign Trade Policy 2015-2020;
xvii	Export of Meat and Meat Products, unless specifically notified in Appendix 3B of Appendices and Aayat Niryat Forms of Foreign Trade Policy 2015-2020;"

- b. after serial number xix and the entries relating thereto, the following serial number and the entries shall be inserted, namely:-

"xx	Items, which are prohibited for export under Schedule-2 of Export Policy in ITC (HS)".
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[F.No.605/55/2014-DBK]

(Sanjay Kumar)

Under Secretary to the Government of India

Note:- The principal notification Number 24/2015-Customs, dated the 8th April, 2015 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 269 (E), dated the 8th April, 2015.